

Application No.148 & 13 Ors./ (MAH)/2017

CORAM:

Present: SHRI M. K. SHRAWAT  
MEMBER (J)

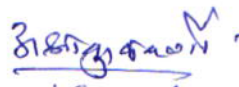
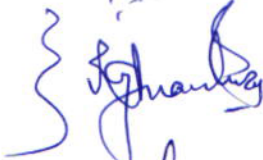
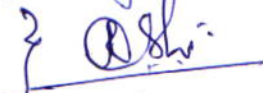

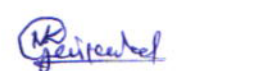
SHRI V. NALLASENAPATHY  
MEMBER (T)

ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF MUMBAI BENCH OF THE  
NATIONAL COMPANY LAW TRIBUNAL ON 13.10.2017

NAME OF THE PARTIES: M/s. Phadnis Properties Ltd.

SECTION OF THE COMPANIES ACT: 73(4) of the Companies Act, 2013.

S. No.	NAME	DESIGNATION	SIGNATURE
--------	------	-------------	-----------

43	ANIL KULHARU		
43	R.G. Anantwar		
43	Rasbani Anantwar		
43	Smehal R. Anantwar		
43	JAYANT R. JOSHI		
43	Late RAMDAS P. JOSHI		
43	Chandrakant P. Puranik		
43	Hetaji Kisan Gaikwad		

**ORDER**

**Application No.148 & 13 Ors./73(4)/NCLT/MB/MAH/2017**

It is reported that the Corporate Debtor is undergoing Corporate Insolvency Resolution Process. In view of this, this Application is dismissed as infructuous with liberty to the Applicants to approach the concerned IRP by filing prescribed Form.

Sd/-

V. NALLASENAPATHY  
Member (Technical)

Sd/-

M. K. SHRAWAT  
Member (Judicial)